

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SYNERGY FOOD AND AGRO PROCESSORS PRIVATE LIMITED (UNDER CIRP)**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Synergy Food And Agro Processors Private Limited
2.	Date of incorporation of corporate debtor	19.07.2012
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No.-of corporate debtor	U15400GJ2012PTC071214
5.	Address of the registered office and principal office (if any) of corporate debtor	384-385 GIDC Dediyanan, Mahesana,, MEHSANA, Gujarat, India, 384002.
6.	Insolvency commencement date in respect of corporate debtor	13.10.2025 i.e. the date on which the order is passed by the Hon'ble NCLT, Ahmedabad, Division Bench.
7.	Estimated date of closure of insolvency resolution process	11.04.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Keshav Khaneja Registration No.- IBBI/ IPA-002/IP-N01131/2021-2022/13759
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- C-7, Parth Apartment, Ramdev Nagar, Ahmedabad, Gujarat- 380015. Email- khanejakes@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	824, 1 st Floor, Sector 14, Gurugram, 122001. Email- cirpsynergyagro@gmail.com
11.	Last date for submission of claims	27.10.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	N.A.



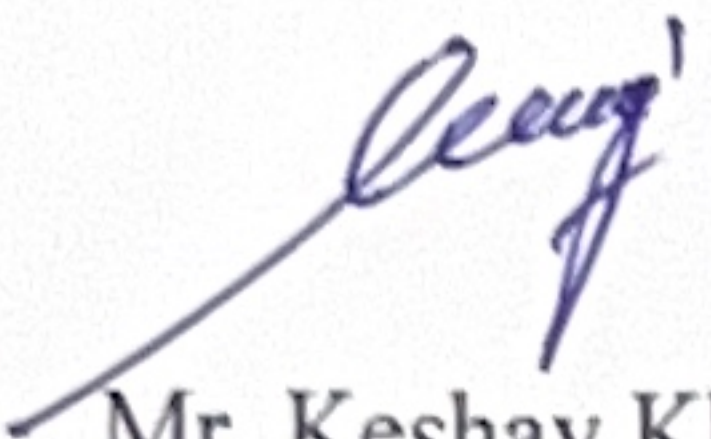
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Synergy Food and Agro Processors Private Limited on 13.10.2025

The creditors of Synergy Food and Agro Processors Private Limited, are hereby called upon to submit their claims with proof on or before 27.10.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional


Mr. Keshav Khaneja
Interim Resolution Professional
Reg No.- IBBI/IPA-002/IP-N01131/2021-2022/13759
Email- cirpsynergyagro@gmail.com



Date: 14.10.2025

Place: Ahmedabad